

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 206
IB-493/ND/2020

IN THE MATTER OF:
M/s. Sunfish Electronics

...PETITIONER

Vs.

M/s. CPS Electric Pvt. Ltd.

...RESPONDENT

Section
Under Section 9 of IBC

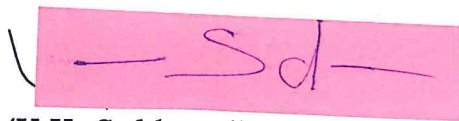
Order delivered on 13.01.2021
(Virtual Hearing)

Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

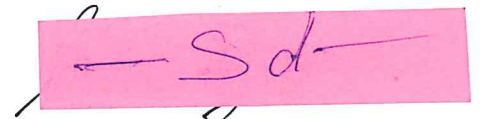
For the Petitioner/Operational-creditor :Mr. V.M Kanan, Advocate.
For the Respondent/ Corporate-debtor :Mr. Ravi Kumar Aggarwal and Mr.
Ishaan Aggarwal, Advocates.

ORDER

Heard the submissions made by the Learned Counsel for the Operational-creditor. The Learned Counsel for the Operational-creditor has prayed for grant of time for filing the withdrawal application. Time is granted up to 25.01.2021 for filing the withdrawal application. Matter is adjourned to **01.02.2021**. The Learned Counsel for the Corporate-debtor is also present.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)